

BENCH-I

No one present
for corporate debtor
note

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 47/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th February 2018, 10.30 A.M

Name of the Company	Gati Limited -Vs- Ranuka Air Freight Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Arungheshi K. Kar Advocate	Applicant operational creditor	Rai Adv. 07/2/18
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Ld. Counsel on behalf of the operational creditor submits that the matter was settled out of Court, it is recorded. Ld. Counsel of the operational creditor sought leave for withdrawing application as it was settled out of Court.

ORDER

Prayer is allowed. The application is disposed of as withdrawn.

Sd

(Jinan K.R.)
Member (J)